

West Bengal and Bihar as compared to the average All India factors. All the States including these States have been advised to undertake plant betterment programme, improve operation and maintenance of thermal power stations and proper management of the load demand etc. to improve the availability of power;

(c) Yes, Sir.

(d) The scheme will be implemented after an agreement has been reached between the Government of Nepal and Government of India.

Qualifications for Managing Directors of Companies

7465. SHRI R. PRABHU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to amend the Companies Act suitably to lay down minimum qualifications for a person to act as Managing Director of a company or a whole-time Director of a company; and

(b) if not, whether Government propose prescribing any guidelines in this regard having regard to the heavy responsibilities which the office carries?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) and (b). An Expert Committee headed by Mr. Justice Sachar appointed by the Central Government in 1977 for the review, inter alia, of the Companies Act has made recommendations for the professionalisation of management in para 5.06 of the Report. The recommendations of this Committee in this regard are presently under the consideration of the Government.

Applications for establishment of New Drug Units

7466. SHRI RAM SINGH YADAV: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) how many applications for the establishment of new drug units were received during the past three years; item-wise, firm-wise;

(b) in how many cases approval for the manufacture of drugs was given and names of items, capacities approved and main conditions under such approvals; and

(c) in how many cases proposals were rejected, partially/wholly and main reasons for rejection and whether Government gives any preference to new entrepreneurs, and if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) During last three years i.e. 1978 to 1980, 21 Industrial Licence applications were received from new Drug Units. The details of these applications are given in Annexure I. LT-2365/81)

(b) 14 applications were approved for grant of Letter of Intent/Industrial Licences. The required details are given in Annexure-II.

(c) Seven applications were rejected wholly and two partially. Reasons for rejection in respect of each case is given in Annexure-III. laid on the Table of the House...2/- placed in Library.(See no LT 2365/81)

All Industrial Licence applications are examined in the light of New Drug Policy which gives preferential treatment to the proposals from Indian companies including new entreprene-